

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No.1**  
**Supplementary List**

**C.P. (IB)/24/Chd/Hry/2024**

**IN THE MATTER OF:**

**Punjab And Sind Bank**

**...Petitioner-Financial Creditor**

**Vs.**

**GLM Infratech Private limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 31.01.2024**

**CORAM:**

**SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA  
HON'BLE MEMBER (T)**

**PRESENT:**

For the Petitioner : Mr. Arpit Chawla, Advocate  
For the Respondent : None

**ORDER**

The present application has been filed under Section 7 of Insolvency and Bankruptcy Code, 2016 for initiation of CIRP against the Respondent-Corporate Debtor on the basis of award dated 07.10.2022 passed by DRT-II Delhi. Petitioner Bank is directed to file an affidavit that they would prefer resolution of the Corporate Debtor instead of proceeding further before the Recovery Officer on the basis of Recovery Certificate issued by DRT-II Delhi within one week.

Heard. Issue notice of this petition to the respondent-corporate debtor for 13.03.2024 to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent-corporate debtor at its registered address by speed post as well as at the email address of the respondent-corporate debtor, as available on the master data of the company along with copy of petition and the entire paper book and the copy of this order.

In case, the service of speed post on the corporate debtor is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within two weeks.

The corporate debtor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two weeks' thereafter with a copy in advance to the counsel opposite.

List on 13.03.2024.

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**